

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4661
ANSWERED ON:18.12.2009
ALLOTMENT OF LAND BY DDA /L&DO
Meghwal Shri Bharat Ram

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of eligibility criteria fixed to allot land by Delhi Development Authority (DDA) and Land & Development Office (L&DO) to welfare/religious /cultural Associations;
- (b) the name of NGOs/Societies/religious/Cultural Associations which have been allotted land during the last three years, as on date by DDA and L&DO separately;
- (c) the places where such land are allotted by these Authorities; and
- (d) the cost on which such land were allotted?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) : DDA allots institutional land under the provisions of the DDA (Disposal of Developed Nazul Land) Rules, 1981 to Welfare/Religious/Cultural Associations who meet certain criteria like :

- (a) registered under Societies Registration Act,1860;
- (ii) subserve the interests of the population of Delhi;
- (iii) non-profit making in character;
- (iv) are sponsored or recommended by Government of National Territory of Delhi or a Ministry of the Central Government.

L&DO allots land to Welfare/Religious/Cultural Associations on the recommendation of the Screening Committee. The eligibility criteria of such allotments include that:-

- (i) the organization should be a registered Society/Trust, registered for at least 5 years at the time of application.
- (ii) the nature and activities of the Society are to be specified especially whether it is charitable and what benefit it gives to the common man by its activities.
- (iii) the society/Trust should submit the Certificate of Exemption under Income Tax Act, Certificate of Registration, Memorandum of Articles of Association, Balance sheet, Audited Accounts for 5 years etc.
- (iv) recommendation of concerned Department of Government of India.

(b) to (d) : DDA allots land on Zonal Variant Rates/Concessional Rate as per Rule 5 of the DDA (Disposal of Developed Nazul Land) Rules, 1981. The Zonal Variant Rates approved by the Central Government for DDA for the year 2007-08 are given below:

Area/location 2007-08

Central, South & Dwarka	Rs.698.90 lakh/acre
West,North, East Zone & Rohini	Rs.436.73 lakh/acre
Narela & Outlying areas	Rs.305.78 lakh/acre

The details of allotment furnished by DDA during the last three years are at Annexure I.

The details of allotment furnished by L&DO during the last three years are at Annexure II.